

में और कौन भी नवीन सूचना उनको दे सकता है ।

श्री पीलू मोदी पोलिटिकल पोन्सुशन के लिए विल कमी नहीं आयेगा ।

SHRI DINESH CHANDRA GOSWAMI : Without questioning the statistical data that have been given, may I know from the hon. Minister whether any study has been made about the extent of malnutrition in this country and the ways and means to combat malnutrition in the context of national health in the country ?

PROF. D. P. CHATTOPADHYAYA : Yes, Sir, the malnutrition problem has been engaging our attention for quite some time. Recently, we had inaugurated some new schemes to feed the school-going children and also some projects to give special foods to children and school-going boys who are suffering from malnutrition.

श्री महावीरक सिंह शास्त्री अध्यक्ष महोदय, मैं आपके द्वारा मंत्री महोदय में जानना चाहता हूँ पोषक तत्वों की जो कमी है वह कब तक पूर्ण हो जायेगी ?

PROF. D. P. CHATTOPADHYAYA : The scheme is already in operation. With the passage of time, its scope will be extended.

Legislation for Uniform Land Reforms

*231. **SHRI HUKAM CHAND KACHWAI**
SHRI SUBODH HANSDA :

Will the Minister of AGRICULTURE be pleased to state

(a) whether Government propose to bring Land Reforms Bills on an All-India basis ;

(b) if not, the difficulties involved therein ; and

(c) the steps taken to remove the same ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

ANNASAHEB P. SHINDE) : (a) to (c). Land Reform is a subject in the State List and, therefore, it is not possible for Parliament to pass any law for the whole country regarding land reform. The national policy on land reform has, however, been laid in the Five Year Plans and steps have been taken from time to time to persuade the State Governments to follow the policy laid down by the Government of India.

श्री हुकमचन्द कछवाय : मंत्री महोदय ने कहा है कि समय समय पर राज्य सरकारों को प्रोत्साहित करने के लिए कदम उठाए गए हैं तो मैं जानना चाहता हूँ वे कौन-कौन से कदम हैं जिनके द्वारा आपने राज्य सरकारों को प्रोत्साहन दिया है और राज्य सरकारों ने कोई काम किया है या नहीं किया है ? राज्य सरकारों ने कितना प्रतिशत काम किया है इस सम्बन्ध में आपकी क्या जानकारी है ?

SHRI ANNASAHEB P. SHINDE : A number of steps have been taken towards land reform. The hon. Member himself may be aware that when the country became independent, the whole agricultural scene was dominated by feudal interests, intermediaries, etc. Of course, there has been progress but not to our satisfaction. Therefore, this problem was taken up in the Chief Ministers' Conference. The Central Land Reforms Committee which was constituted went into this problem. The recommendations of that Committee have been made available to the State Governments. The Prime Minister as well as the Minister of Agriculture addressed communications to the State Governments. After elections, again a fresh communication has been addressed to them. I quite see the possibility of a number of State Legislatures, as seen from Governors' Speeches, thinking of taken up in the immediate future new land reforms legislation, lowering the land ceiling, giving security of tenure, particularly, to share-croppers, etc.

श्री हुकमचन्द कछवाय : अध्यक्ष महोदय, अभी मंत्री जी ने कहा है कि राज्य सरकारें जो कार्य कर रही हैं उसपर उन्हें संतोष नहीं है यानी भूमि सुधार का कार्य जिस गति से चलना चाहिए उस गति से नहीं चल रहा है। ऐसी

परिस्थिति में आप अपना यह कर्तव्य नहीं समझते हैं कि यदि राज्य सरकारें कोई काम नहीं करती हैं तो केन्द्रीय सरकार इस कार्य को अपने हाथ में लेकर कोई कानून या व्यापक योजना बनाए जिसके माध्यम से अधिक से अधिक भूमि लेकर, जो भूमिहीन है उनको भूमि दी जाये ?

SHRI ANNASAHEB P. SHINDE : I have already submitted that the new approach is that "family" should be made the unit for ceiling. All these recommendations were placed on the Table of the House. The State Governments are expected to enact legislation, lowering the land ceiling. Actually, in West Bengal, under the President's Rule, a new law has been enacted. We expect that West Bengal Government will implement it. In Kerala, a new law has already been enacted and it is under implementation. In Assam, the ceiling has been lowered from 50 to 25 acres. A number of State Governments are taking steps.

श्री हुकमचन्द कछवाय : मेरे प्रश्न का उत्तर नहीं आया । (व्यवधान) मैंने जो पूछा था उसका उत्तर नहीं आया । मदन में उत्तेजना फैलती है जब उत्तर ठीक नहीं मिलना है । (व्यवधान)

अध्यक्ष महोदय : ऐसा करने से तो मैं भी मानने वाला नहीं हूँ ।

श्री शम्भूनाथ : अध्यक्ष महोदय, लैंड रिफार्मर्स के अन्दर लैंडलेस की बात कही जाती है, लैंडलेस को जमीन देने की बात कही गई है और यहाँ से डायरेक्शन भी गया है । जहाँ तक मुझे मालूम है लैंडलेस की डेफिनीशन जो है, उदाहरण के लिए मैं कहना चाहता हूँ, लैंडलेस में वाफड, हम्बैड और उसके बच्चे को माना है । परिणाम यह हुआ कि उसके बच्चे मेजर है या माइनर हैं...

क्योंकि ट्रेजिक्शन जमीन का एकचुण्डी कही हुआ नहीं है तो ऐसी हालत में क्या मंत्री महोदय ...

SHRI PILLO MODY : It is irrelevant ..

MR. SPEAKER : You don't go on speaking all the time. You are the only Member who has got this monopoly.

SHRI PILOO MODY : It is completely irrelevant. When a relevant question is asked you don't insist on a reply, and when an irrelevant question is asked you allow it. This assembly is not a joke to fool the people that you have a Parliament in this country.

श्री शम्भूनाथ श्री पीलू मोदी जरा अपने दिमाग को शान्त बनाये रख कर बैठे रहें । मैं आपसे अर्न कर रहा था कि लैंडलेस की डेफिनीशन में वाफड हम्बैड और उनके लड़कों को लिया गया है जिसका परिणाम यह हुआ है कि हमारे उत्तर प्रदेश में . . .

SHRI JYOTIRMOY BOSU : Are you allowing a discourse here on land reforms? Just I want to know that.

SHRI PILOO MODY : Why should he not take this up in his Party? He cannot raise his voice in his Party. We can discuss this in his home with him, not here.

अध्यक्ष महोदय : माननीय सदस्य को मुझे समझने में मुश्किल आ रही है । आखिर वह चाहते क्या है ?

SHRI ANNASAHEB P. SHINDE : I am sorry the hon. Member is unnecessarily confusing the definition of landless labour with land-holders. In fact, for ceiling purposes, I have submitted that the family should be treated as a unit and the ceiling imposed with reference to the family. He is referring to the landless. As I said, husband, wife and minor children are to be treated as a family.

श्री शम्भूनाथ : अब हमारे उत्तर प्रदेश में लैंडलेस के नाम पर बाप के नाम 30 एकड़ जमीन है लेकिन चूँकि लड़का है उसके नाम पर रहती है और समाज की सारी सम्पत्ति चली जा रही है तो मैं मंत्री महोदय से कहना चाहूँगा कि क्या गाइडलाइंस देते समय स्टेट गवर्नमेन्ट को क्या इसके लिए कोई डायरेक्शन देंगे कि लैंडलेस की क्या डेफिनीशन होनी चाहिए ताकि जो कानून बनाने जा रहे हैं उसमें कहीं ऐसा न हो...

अध्यक्ष महोदय : आर्डर, आर्डर । यह स्पीच देने का समय नहीं है । माननीय सदस्य को अगर कोई सवाल पूछना है तो उसको सही शकल में पूछ लें वरना वह बैठ जायं ।

श्री शम्भूनाथ : अध्यक्ष महोदय, मेरा तो मंत्री महोदय से एक बहुत छोटा सा सवाल है और वह यह कि क्या स्टेट्स को इसके लिए डाइरैक्शन देंगे कि लैंडलैस की जो डेफिनीशन है उसको ठीक कर लें ?

अध्यक्ष महोदय : मंत्री महोदय चाहें तो इसका जवाब दे सकते हैं ।

SHRI S. M. BANERJEE : This Government, in this House and outside, promises to distribute land to the landless labour. I would like to know from the hon. Minister whether it is a fact that the majority of the landless belong to the Scheduled Castes and Scheduled Tribes and other Backward Classes and if so, whether concrete steps have been taken either by the Centre or by the States, to distribute land to the landless, specially to Harijans ?

MR. SPEAKER : This is a simple question as to whether the Government contemplate bringing forward any land reforms Bill and you are going into details.

SHRI S. M. BANERJEE : I hope in the Land Reforms Bill, the Landless Bill also will be covered. That is why I put this question.

MR. SPEAKER : There is no limit to the flight of your imagination.

SHRI PILOO MODI : Actually, the only relevant question is that of Mr. Kachwai.

SHRI ANNASAHEB P. SHINDE : As regards distribution of land to Scheduled Castes and Scheduled Tribes, I think the major portion of the benefits of the land reform legislation has gone to Scheduled Castes and Scheduled Tribes, which is also our policy.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, सरकार द्वारा जो आंकड़े प्रकाशित किये

गये हैं उनको देखने से पता लगता है कि देश में भूमिहीनों की तादात बढ़ रही है अर्थात् जितने भूमिहीन पहले थे अब उससे अधिक भूमिहीन हो चुके हैं । क्या इसका अर्थ यह है कि अभी बेदखलियां जारी हैं और जो लोग पहले जमीन पर खेती करते थे अब उन्हें उस जमीन से हटाया जा रहा है ? क्या भूमि सुधार का कानून बेदखलियों को बिल्कुल बंद करने के बारे में स्पष्ट है ?

SHRI ANNASAHEB P. SHINDE : The number of the landless is increasing. Even population is increasing. I don't say proportionately. But the point is, there is relevance in the point raised by the hon Member. Many uneconomic holders find it difficult, particularly the small holders. Therefore, there is some case for studying the point raised by the hon. Member, but by and large, 20 to 22 per cent of the population is landless.

Facilities for Fishing Vessels at Major Harbours

***232. SHRI D. P. JADEJA :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that landing and berthing facilities for fishing vessels at major harbours are not adequate ; and

(b) If so, the steps being taken to improve the harbours ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes, sir.

(b) A sum of Rs. 13.50 crores has been provided during the Fourth Plan for construction of fishing harbour, at major ports. Administrative sanction have already been issued for Rs 12.86 crores in respect of Cochin, Bombay, Madras and Roychowk. The harbours under consideration are Paradeep and Visakhapatnam.

SHRI D. P. JADEJA : I would like to know whether Government is aware of the fact that there are international fishing vessels off the coast of Saurashtra-Gujarat. Is the Government considering setting up a major fishing harbour anywhere on the coast of Gujarat ?